## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:446 ANSWERED ON:26.02.2013 SECURITY TO VIPS Ray Shri Rudramadhab ;Venugopal Shri P.;Yadav Shri Ranjan Prasad

## Will the Minister of HOME AFFAIRS be pleased to state:

(a) the criteria adopted by the Union Government to provide security to VVIPs/VIPs including judges and bollywood stars; and

(b) the total expenditure incurred on security along with the steps taken to recover the expenditure during each of the last three years and the current year, State/UT-wise;

(c) whether the Union Government has conducted any inquiry to find out the number of security personnel being deployed for VVIPs/VIPs security in each State and the expenditure being incurred thereon every year;

(d) if so, the details and the outcome thereof;

(e) whether the Union Government has any proposal to review the norms for providing security/review the list of VVIPs/VIPs provided security to ensure deployment of minimum police personnel and the use of beacon lights by such dignitaries; and

(f) if so, the details thereof along with the steps taken by the Union Government to reduce deployment of security personnel for such persons and instead provide safety and a sense of security to the ordinary citizens of the country?

## Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) Provision of security is primarily the responsibility of the State Government under whose jurisdiction an individual ordinarily resides. Security to President, Vice President and Prime Minister is provided as per the provisions of the relevant Blue Book. Security to other individuals is provided, based on the threat perception or on positional basis, in accordance with the provisions of the Yellow Book.

(b) to (d): Information is being collected and will be laid on the Table of the House.

(e) & (f) There is a laid down mechanism whereby the security categorization of central protectees and other protectees given protection by the Union Government, is reviewed by Protection Review Group (PRG) and Security Categorization Committee (SCC) based on threat inputs. Thereafter, based on the recommendations of the SCC, security is withdrawn /upgraded/downgraded. Every effort is made in such reviews as also on periodic basis, to reduce the deployment of security personnel for such personal security.

Similar mechanisms exist in the states also to review the security in respect of State Government protectees.

As regards use of beacon lights, the same is regulated in terms of the Central Motor Vehicles Act and Rules framed thereunder administered by the Ministry of Road Transport and Highways.